

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:1079  
ANSWERED ON:05.08.2011  
TAXES LOCKED IN LITIGATION  
Kateel Shri Nalin Kumar

**Will the Minister of FINANCE be pleased to state:**

- (a) the details of amount of taxes locked in litigation, region-wise during each of last three years; and
- (b) the steps taken or proposed to be taken for speedy recovery of the amounts?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE SHRI S.S. PALANIMANICKAM

(a): So far as direct taxes are concerned, the demand locked up in cases pending before Commissioner of Income Tax (Appeals), and amount disputed before Income Tax Appellate Tribunals, High Courts, Supreme Court etc. for last three years are given in Annexure. So far as indirect taxes are concerned, the jurisdiction in Central Board of Excise & Customs (CBEC) is not specified region-wise. Therefore, region-wise information is not maintained. However, a total of Rs.57702.12 crore is locked up in litigation with regard to indirect taxes as on 31.3.2011.

(b): The issue of recovery arises only in cases which have been decided in favour of the Government. However, as and when cases decided in favour of the Government, all necessary steps are taken by the Government agencies to recover outstanding amount as per procedure prescribed under the law.